

Sanction of rural electrification schemes of Orissa

5148. SHRI CHINTAMANI JENA:
Will the Minister of ENERGY AND COAL be pleased to state:

(a) the total number of rural electrification schemes sanctioned in the State of Orissa up to December, 30, 1979;

(b) the details regarding the total expenditure incurred thereon; and

(c) whether the amount which was sanctioned has been properly utilised?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Rural electrification Corporation Limited had, up to 31st December, 1979, sanctioned 185 rural electrification schemes in the State of Orissa.

(b) and (c). The amount of loan sanctioned by the Corporation for the 185 schemes of Orissa State is Rs. 72.60 crores, against which Rs. 54.63 crores has been disbursed up to 31st March, 1980, according to the phasing of the construction schedule and the progress achieved in respect of each scheme. On the basis of provisional reports received by the Corporation, an expenditure amounting to Rs. 43.77 crores has been booked up to 31st March, 1980 against the 185 schemes. The balance amount of Rs. 10.86 crores, by and large, represents the cost of material lying in stock or advance payments for the material for which purchase orders have been placed by the Orissa State Electricity Board.

Opening of Radio Stations in Orissa

5149. SHRI CHINTAMANI JENA:
SHRI GIRIDHAR
GOMANGO:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Government for the opening of some more Radio Stations in the State of Orissa;

(b) whether the State Government of Orissa has also requested the Union Government; and

(c) if so, the reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) to (c). Requests were received from the State Government of Orissa for setting up of Radio Stations at Bhawanipatna, Berhampur and Bhubaneswar.

Day time primary grade service is at present available to 81 per cent of the population in Orissa from Cuttack, Jeypore and Sambalpur Radio Stations. Proposals for setting up a 100 k.w. medium-wave transmitter at Bhawanipatna and 1 k.w. at Berhampur for increasing the coverage in the State were considered for inclusion in the Rolling Plan 1978—83; but were dropped due to severe financial constraints. However, proposals for setting up Radio Stations at Bhawanipatna, Berhampur and Rourkela are again being considered for inclusion in the Sixth Plan (1980—85). Keonjhar has also been tentatively selected for setting up a local Radio Station. The implementation of these schemes will depend on the final approval of the Plan and the availability of financial resources.

Indrabati Project, Orissa

5150. SHRI RASA BEHARI BEHRA:
Will the Minister of IRRIGATION be pleased to state:

(a) how much time and money has already been spent on "INDRABATI PROJECT" of Orissa; and

(b) what are the results achieved so far?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): (a), Upper Indravati Project (Irrigation Part) in Orissa State was approved by Planning Commission on 3-5-1978 for an estimated cost of Rs. 77.66 crores. Upto March 1980, the anticipated expenditure will be Rs. 2.63 crores. For

the year 1980-81, an amount of Rs. 2.80 crores has been allocated by the State.

(b) The scheme is only in its initial stages. Land acquisition for the Dam has commenced. Preliminary works on the dam and Canals are likely to be started during the current financial year.

Cases of malpractices by companies referred to M.R.T.P. Commission

5151. DR. FAROOQ ABDULLAH:
SHRI GHULAM RASOOL
KOCHACK;
SHRI M. V. CHANDRA-
SHEKHARA MURTHY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what was the total number of cases of malpractices by companies referred to the M.R.T.P. Commission during the years 1977 to 1979;

(b) in how many cases the charges were proved and which are the cases where no charges were established;

(c) what action was taken against the companies found indulging in malpractices; and

(d) what are the cases at present under examination?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (d). The M.R.T.P. Commission is concerned *inter-alia* with enquiries relating to monopolistic and restrictive trade practices. During the calendar years 1977 to 1979, the M.R.T.P. Commission instituted 33 enquiries relating to restrictive trade practices on the basis of complaints/references made under Sections 10(a)(i), 10(a)(ii) and 10(a)(iii) of the M.R.T.P. Act, 1969. In addition 76 enquiries were instituted by the Commission *suo-moto*.

Of the above 109 cases, the Commission has passed "Cease and Desist" orders in respect of 22 cases; in 26 cases orders were passed with the consent of the parties concerned not to indulge in restrictive trade practices; in 13 cases the charges were not established and the remaining 48 cases are, at present, under examination. A list of the cases where charges were not established and those which are pending is attached.

With regard to monopolistic trade practices, no references were made during the said period.

Statement

- (A) List of cases where charges were not established in respect of enquiries relating to restrictive trade practices instituted during the years 1977 to 1979.

Sl No.	Names of parties
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1. Union Carbide India Limited.
2. (a) Chloride India Limited, Calcutta.
(b) Lucas Indian Service Pvt. Ltd., Madras.
3. Bajaj Tempo Limited.
4. Prop. Palace Cinema Delhi.
5. (a) Sandvik Asia Limited.
(b) Widia (I) Ltd.